
Vineeta Sehgal Vs ITO

Income Tax Appeal No.6729/DEL/2018

Court: Income Tax Appellate Tribunal (Delhi F Bench)

Date of Decision: March 30, 2022

Acts Referred:

Income Tax Act, 1961 – Section 143(3), 271, 271(1)(c), 274, 275

Citation: (2022) 03 ITAT CK 0118

Hon'ble Judges: Anil Chaturvedi, (AM); Narender Kumar Choudhry, J

Bench: Division Bench

Advocate: Mansi Jain, Kumar Pranav

Final Decision: Allowed

Judgement